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Title : Introduction of the Judicial Standards and Accountability Bill, 2010.

...(Interruptions)

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): Madam, I beg to move for leave to introduce a Bill to lay down judicial standards and provide for accountability of Judges, and establish credible and expedient mechanism for investigating into individual complaints for misbehaviour or incapacity of a Judge of the Supreme Court or of a High Court and to regulate the procedure for such investigation; and for the presentation of an address by Parliament to the President in relation to proceedings for removal of a Judge and for matters connected therewith or incidental thereto.

MADAM SPEAKER: The question is:

"That leave be granted to introduce a Bill to lay down judicial standards and provide for accountability of Judges, and establish credible and expedient mechanism for investigating into individual complaints for misbehaviour or incapacity of a Judge of the Supreme Court or of a High Court and to regulate the procedure for such investigation; and for the presentation of an address by Parliament to the President in relation to proceedings for removal of a Judge and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI M. VEERAPPA MOILY: Madam, I introduce ** the Bill.

...(Interruptions)

...(Interruptions)